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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
ESTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 184/2025/EZ

99
10/05/2025
184/2025/EZ

In the matter of :

Subhas Datta

.....Applicant

Versus

State of West Bengal and Ors.

..... Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.5, DISTRICT MAGISTRATE,
PURULIA

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X

Registration No. 1067 of 2026
 Dated this 02nd day of May 2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 184/2025/EZ



IN THE MATTER OF:

Subhas Datta

... Applicant

VERSUS

State of West Bengal & Others

... Respondents

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5, DISTRICT MAGISTRATE, PURULIA

1. Shri Patil Yogesh Ashokrao, son of Patil Ashokrao Ramrao, aged about 50 years, by faith Hindu, by occupation Service, presently working as Additional District Magistrate (LR & Environment), Purulia, having office at Purulia, West Bengal, PIN -723101, do hereby solemnly affirm and state as follows:-
1. I am the Additional District Magistrate (LR & Environment), Purulia., Government of West Bengal, being duly authorised to swear this affidavit on behalf of the Respondent No. 5. I have duly consulted the records available in my office and thereafter, I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.
2. That this counter affidavit is being filed on behalf of the Respondent No. 5 in compliance with the orders passed by this Hon'ble Tribunal and to place on record the true and correct factual position so far as the District Administration is concerned.
3. That at the outset, it is submitted that the answering Respondent is conscious of the seriousness of the environmental concerns raised in the present proceedings and remains committed to extending necessary assistance to the competent authorities for rejuvenation of the water body.
4. That in pursuance to the order of the Hon'ble Tribunal, a Joint Committee was constituted comprising the representatives of (i) The District Magistrate, Purulia (ii) The West Bengal Pollution Control Board (WBPCB), and (iii) The Central Pollution Control Board (CPCB) members to visit the site in question and to submit a factual position and suggest remedial action.

5. That the Joint Committee conducted a field visit on 18.11.2025, between 11:30 AM to 03:30 PM. The Committee found severe environmental degradation due to discharge of untreated sewage and effluents including from Rotary Club of Purulia Service Centre and Rameshwar Lall Singhanla Seva Pratisthan, Purulia Municipality resulting in low dissolved oxygen, high BOD/COD, nutrient loading, faecal contamination, proliferation and ecological imbalance.

Photocopy of the said Joint Committee Report is annexed hereto and marked as Annexure - "A".

6. That the Committee requested all stakeholders including Purulia Municipality, healthcare establishments, West Bengal Pollution Control Board (WBPCB), Public Health Engineering Department, Fisheries Department and Forest Department for remedial measures including stopping discharge, installing Effluent Treatment Plants (ETPs), monitoring, ecological restoration and stormwater management. A convergence meeting was held on 25.03.2026 directing all departments to undertake coordinated, time-bound action.

Photocopy of the said minutes of the meeting held on 25.03.2026 is annexed hereto and marked as Annexure - "B".

7. That the Purulia Municipality submitted action plan including the DPR for rejuvenation of Saheb Bandh being prepared by NABARD/NABCONS with technical Support from MED. The DPR is expected to include De-silting of contaminated , Dewatering and treatment of polluted water, Diversion of all drains entering the lake to the nearby main drain. Removal of the non-functioning STP from the lake area and consideration of alternative location if required. A public toilet on the bank of Saheb Bandh is functioning with a soak pit and septic tank. Purulia Municipality has ensured that no contaminated water from this facility enters the lake. Regular monitoring is carried out to maintain proper sanitation and prevent any environment hazard.

Photocopy of the action plan is annexed hereto and marked as Annexure - "C".

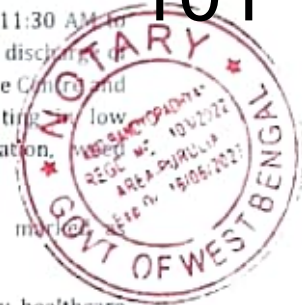
8. That the Fisheries Department submitted report restricting fishing activities and assessing fish population.

Photocopy of the said report is annexed hereto and marked as Annexure - "D".

9. That Chief Medical Officer of Health, Purulia issued show cause notices to Rotary Club of Purulia Service Centre and Rameshwar Lall Singhanla Seva Pratisthan.

Photocopy of the said show cause notice issued to Rotary Club of Purulia Service Centre and Rameshwar Lall Singhanla Seva Pratisthan is annexed hereto and marked as Annexure - "E".

10. That West Bengal Pollution Control Board (WBPCB) issued show cause notices and initiated regulatory proceedings.



Photocopy of the said show cause notice issued by West Bengal Pollution Control Board (WBPCB) is annexed hereto and marked as Annexure - "F".



11. That Rotary Club of Purulia Service Centre has submitted that they have installed an ETP unit which is under trial run and will be fully functional within fortnight.

Photocopy of the said communication received from Rotary Club of Purulia Service Centre is annexed hereto and marked as Annexure - "G".

12. That Rameshwar Lall Singhania Seva Pratisthan has submitted that liquid waste from their hospital is not being discharged in any manner into the Saheb Bandh. Further, procurement of ETP plant is already started and shall be completed shortly.

Photocopy of the said communication received from Rameshwar Lall Singhania Seva Pratisthan is annexed hereto and marked as Annexure - "H".

13. That Forest Department submitted response regarding "Development of Eco-tourism Complex at Saheb Bandh by intensified management of bio-diversity & reconditioning of Subhash Park, Purulia". However, the structure could not be made functional due to paucity of fund.

Photocopy of the said communication received from Forest Department is annexed hereto and marked as Annexure - "I".

14. That the District Administration has acted diligently, promptly, and strictly in accordance with the directions of this Hon'ble Tribunal and within the scope of its statutory mandate and shall act as nodal facilitator ensuring convergence, coordination and monitoring of compliance for restoration of Saheb Bandh.

15. It is respectfully submitted that this answering respondent shall abide by any order or direction, passed by this Hon'ble Tribunal.

16. That the statements made in paragraph 1 to 13 are based on information derived from the record which are usually kept and maintained by the answering respondent in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared in my office

Advocate

[Handwritten signature]
Deponent

*Identified by me
Harihar Mukherjee*

In the presence of the Notaries and
Solemnly affirming and swearing
Before me this 02 day of May 2026
By Pati Jogesh Ashokro
Who is identified by Harihar Mukherjee/Adv
ASIT BANDYOPADHYA
NOTARY PUBLIC
Govt of West Bengal Purulia

02 MAY 2026



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
ESTERN ZONE BENCH- KOLKATA
ORIGINAL APPLICATION NO. 184/2025/EZ

In the matter of:
Subhas Datta

..... Applicant

Versus

State of West Bengal and Ors.

..... Respondents

Affidavit on the behalf of the respondent no.5,
District Magistrate, Purulia,
Government of West Bengal

Mr. RAJIB RAY

Advocate

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AFFIDAVIT



Sl. No. **159418**

[Handwritten signature]



- 1.0 **Reference of inspection** Order of Hon'ble National Green Tribunal dated 09.10.2025, in connection with Original Application No. 184/2025/EZ. (Annexure I)
- 2.0 **Preamble** This Report is submitted in compliance with the directions issued by the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, vide Order dated 09.10.2025 in Original Application No. 184/2025/EZ. The Tribunal directed the construction of a Joint Committee comprising representatives from the Central Pollution Control Board (CPCB), West Bengal Pollution Control Board (WBPCB) as the Nodal Agency, and the District Magistrate, Purulia, for the purpose of conducting a comprehensive field inspection of Saheb Bandh, situated in the heart of Purulia town.
- 3.0 **Name of the Applicant** Subhas Datta, son of Late Baneswar Datta, 25/1, Guitendal Lane, Post Office, Police Station and District - Howrah, Pin Code - 711101, West Bengal.
- 4.0 **Name of the Respondents**
 1. STATE OF WEST BENGAL
 2. DEPARTMENT OF ENVIRONMENT
 3. DEPARTMENT OF FISHERIES
 4. WEST BENGAL POLLUTION CONTROL BOARD
 5. THE DISTRICT MAGISTRATE, PURULIA.
 6. SUPERINTENDENT OF POLICE, PURULIA.
 7. PURULIA MUNICIPALITY
 8. CENTRAL POLLUTION CONTROL BOARD
- 5.0 **Nature of the Complaint** Saheb Bandh is a heritage water body with substantial ecological, hydrological, social and historical significance. The present inspection was carried out against allegations of large-scale environmental degradation, which includes untreated sewage discharge, hospital wastewater inflow, solid waste dumping, rampant growth of water hyacinth, non-functional sewage treatment facilities, and consequent impacts on aquatic life. This Report has been prepared based on a fact-based assessment of the prevailing condition of

ATTESTED

[Handwritten Signature]

ASST BANDYOPADHYAY
NOTARY PUBLIC
Govt of West Bengal Purulia

02 MAY 2026

the water body and the remedial measures required to restore it.



6.0 Inspection Process

The Committee used a step-by-step approach to check the environmental conditions at Saheb Bandh. The committee looked at important points such as:

1. All inlets bringing sewage, stormwater, or hospital waste into the lake.
2. The municipal sewage treatment plant on the south-west side of the lake.
3. Public toilets near or in the lake, and whether their waste goes directly into the water.
4. Waste dumped along the shorelines.
5. Water plants like water hyacinth, weed growth, and possible nutrient overload.



6. Water samples taken from key locations to test water quality.
7. Fish deaths and talks with locals.
8. Statements from staff at Rotary Hospital and Singhania Hospital.
9. A visit to the possible illegal encroachments and silt build-up location
- During the inspection, emphasis was placed on taking photos, marking important points with GPS coordinates, and writing field notes in real time.
- 6.0 Name & Designation of the Inspecting Officers**
1. Patil Yogesh Ashokrao, IAS - ADM (Environment Cell), Purulia.
 2. Sudip Bhattacharya, Environmental Engineer, Asansol Regional Office, WBPCB, with assistance from Dr. Ananda Banerjee, Scientist, Durgapur Regional Laboratory, WBPCB.
 3. Toufic Aslam, Scientist 'C', CPCB, Regional Directorate, Kolkata.
- (Composition of the Committee: Annexure-II)
- 7.0 Date of Inspection** 18.11.2025 (11.30 AM to 03.30 PM)
- 9.0 Field Visit & Observation:** During the inspection, the Joint Committee identified three distinct wastewater discharge points contributing to the pollution load of Saheb Bandh. Each of these points was examined in detail, and water samples were collected as applicable for physicochemical and bacteriological analysis.

9.1 - Outlet originating from the Municipal STP:

The Committee inspected the aerated lagoon-type Sewage Treatment Plant with a capacity of 0.4 MLD, located on the south-western side of Saheb Bandh, operated by the Purulia Municipality. The STP was found completely non-functional during the inspection. None of the essential units, such as coarse/fine screens, aerators, blowers, sludge-handling systems, distribution chambers, or outlet channels, showed any signs of operation. The electrical control panel was off. Wild vegetation has overgrown the STP from different sides. A major outlet from the non-operational STP was discharging untreated sewage directly into Saheb Bandh. Photographs clearly show stagnant, dark-coloured effluent, algal growth, and no signs of treatment. The aerators also appeared non-functional. The absence of aeration is evident from the green algal mat covering large areas, which typically develops in wastewater retention cells when biological treatment ceases.

No trained operator or knowledgeable staff member was present during the inspection who could explain the STP's operational sequence, hydraulic design, or intended discharge standards. The lack of a responsible operator indicates systemic negligence and raises concerns. In its current non-functional state, the STP merely acts as a transit basin for untreated sewage, ultimately discharging directly into the heritage water body.

A sample was taken from the discharge point. Visual observations, such as foul odour, dark colour, and a lack of surface turbulence, point to septic conditions and a high organic load. The presence of thick biological scum strongly suggests long-term operational neglect.

9.2 - Drain Near Subhas Gate

A second drain was identified near the Subhas Gate entry of Saheb Bandh. This drain appeared dry or with negligible trickling flow at the time of inspection; however, the dark staining of the surroundings, scattered solids, and stagnant pockets indicated that this outlet has actually carried significant quantities of wastewater, particularly during peak municipal discharge periods or rainfall events.

Although the flow was minimal at the time of inspection, the Committee concluded that the drain likely contributes significantly to organic pollution during periods of higher hydraulic load. Accordingly, water sampling was carried out from the mixing zone where this drain enters Saheb Bandh, rather than from the drain itself, to obtain a representative sample. This aligns with standard environmental sampling protocols for intermittent source flows.

The drain's contribution, though not quantified during the visit, seems concerning due to its alignment, catchment area, and proximity to dense vegetation, indicating a history of nutrient-rich discharge.

9.3 - Drain Near two Hospitals Rameshwari Singhania Seva Pratisthan & Rotary Club of Purulia Service Centre (Opposite BSS & NSOU)

A third drain, situated near the opposite BSS & NSOU (Bengal School of Social Work & Netaji Subhas Open University), was found discharging heavily polluted, untreated municipal wastewater during the inspection. The effluent showed significant turbidity, a high concentration of suspended solids, and a strong, putrefactive odour detectable from a distance. Its discharge volume was considerably larger than that near Subhas Gate, and the effluent's visual appearance strongly indicates direct entry of domestic and commercial sewage without any interim screening or treatment.

Samples were taken from both the drain outlet and the adjacent mixing area. The photographic evidence confirms the accumulation of floating solids, indicating poor municipal waste management and the absence of preventive measures.

9.4 - Discharge of Untreated Hospital Wastewater (Rameshwari Singhania Seva Pratisthan & Rotary Club of Purulia Service Centre)

During the inspection, the Committee visited two major healthcare establishments situated along the Lake Road, adjacent to Saheb Bandh. These are:

- Rotary Club of Purulia Service Centre (142 Beds)



- Rameshwari Singhania Seva Pratisthan (133 Beds)

Both hospitals possess valid licences under the West Bengal Clinical Establishments (Registration, Regulation and Transparency) Act, 2017. Further, both institutions hold valid Consents to Establish (CTE) and Consents to Operate (CTO) issued by the West Bengal Pollution Control Board. Bio-medical Waste Authorisation (BMA) was available only for the Rotary Hospital. Copies of these permissions are appended as annexures to this report. However, Rameshwari Singhania Seva Pratisthan is presently operating with 133 beds, whereas it has permission from the State Board for only 125 beds, and Rotary Club of Purulia Service Centre is currently operating with 142 beds, whereas it has permission from the State Board for only 110 beds (Annexure-IV & Annexure-V). Notwithstanding the above statutory compliances, both hospitals admitted, without any ambiguity, that they have not installed any Effluent Treatment Plant (ETP) for treating liquid waste generated from their healthcare activities.

The management representatives confirmed that no construction activity for the ETP has commenced and that no equipment procurement has taken place. They also could not produce any approved engineering design, process flow diagram, or vendor documentation related to an upcoming ETP.

Both hospitals currently discharge untreated effluent into the municipal drainage network adjacent to the premises. This was confirmed by inspecting chambers filled with dark, offensive liquid, with no signs of aeration or treatment. The presence of grease, detergent froth, tissue residues, and medical liquids in the drainage pits was visually confirmed. There were no inlet screening, oil-and-grease treatment, disinfection chambers, or flow meters available either. Chambers photographed during inspection contained stagnant, blackish water with floating solids, emitting a foul odour typical of anaerobic decomposition, which is a characteristic of untreated hospital sewage. Field staff and cleaning personnel reported that the wastewater is sent to the municipal line.

Though a direct pipe or outlet connecting the hospitals to Saheb Bandh was not observed during the inspection, the Committee noted the following critical finding: Given the gravitational slope, absence of any intermediate treatment facility along this alignment and the submission of the hospital staff, it is highly probable that untreated hospital effluent ultimately finds its way to Saheb Bandh. Thus, the hospitals are indirectly contributing to the deterioration of water quality in Saheb Bandh.

Samples were collected from holding tanks/collection sumps inside both hospitals to determine the baseline effluent profile. Field parameters such as Dark colouration, the presence of floating organic matter, a pungent chemical odour, and low dissolved oxygen indicate that the effluent does not conform to the discharge standards prescribed in the CTO document issued by WBPCB.

9.5 - Public Toilets Within the Water Body Area

During the inspection, the Committee observed a public Pay & Use toilet facility situated within the Saheb Bandh premises, in close physical proximity to the waterbody. The toilet bears signage for separate male and female sections and is

reportedly owned by Purulia Municipality while being operated and maintained by a contracted private agency. The facility is actively used by visitors, local residents, and tourists.

The operator informed the Committee that the sanitation wastewater from the toilet block is directed to an underground septic tank, which discharges into a soak pit. While the septic tank system was not exposed for visual verification during the inspection, the operator's statement, supported by on-site structural clues, suggests that the disposal arrangement is limited to primary anaerobic treatment without any tertiary treatment facility.

Further, non-sanitary wastewater generated from activities such as washing personal garments, cleaning toilet premises, and other activities is discharged into the municipal drain. Unlike blackwater (toilet discharge), this greywater often contains soaps, surfactants, and suspended solids, all of which promote eutrophication. Given the current condition of Saheb Bandh, as observed in earlier sections, this constitutes a continuing pollution trail.

9.6 - Solid Waste Dumping Along the Bank Areas

During the inspection, various stretches of the bank, especially on the eastern and north-eastern sides, particularly near road-facing access points and informal congregation areas, were found littered with plastic carry bags, food residues, religious offerings, thermocol, textile rags, disposable cups, footwear and general municipal waste. Several dumped articles were found partially submerged in the littoral zone, suggesting that waste is not only deposited along the banks but also directly enters the water body through wind drift, wave action, and gravity-driven embankment erosion.

The Committee did not observe any systematic cleaning mechanism, waste collection point, or routine sweeping initiative near these sites. Fencing, signage, and garbage bins were also inadequate.

The observed waste dumping is a clear indication that municipal collection, transportation, and enforcement mechanisms are either absent or non-operational in the vicinity of Saheb Bandh.

9.7 - Proliferation of Water Hyacinth and Weed Growth

The Committee observed extensive proliferation of water hyacinth (*Eichhornia crassipes*) and associated invasive macrophytes in the north-west sector of Saheb Bandh. The infestation was visually confirmed through multiple geo-tagged photographs taken during the inspection, showing a thick mat of vegetation covering a substantial portion of the water surface. The spread of aquatic weeds was not uniform across the waterbody; the eastern, southern, and south-eastern flanks were comparatively free of dense hyacinth cover, indicating a localised ecological disturbance rather than a lake-wide phenomenon. The Google satellite imagery corroborates this distribution pattern by showing a concentration of vegetation mass in this zone, which aligns with the Committee's field observations.

Based on field assessment, the Committee infers that weed proliferation results directly from nutrient-rich discharges entering Saheb Bandh, especially through the



western drains and bankside dumping. This unchecked growth signals the lack of a regular desilting and weed management programme. If not controlled immediately, the infestation will choke the natural spread of water, weaken recreational and aesthetic values, and jeopardise the lake's long-term ecological stability.

9.8 - Siltation

During the inspection, the Committee noted noticeable silt deposition in the north-western quadrant of Saheb Bandh, particularly at the transition zone where dense mats of hyacinth and other aquatic vegetation begin to form. Although no staff gauge or bathymetric reference markers were installed at the site to quantify the exact depth loss, visual indicators and physical site conditions strongly suggest progressive, long-term sediment accumulation in this region. The condition of the north-west side reflects advanced silt encroachment, transforming parts of the original water surface into a semi-marsh zone. No evidence of desiltation in recent decades was observed.

The Committee concludes that siltation in Saheb Bandh is noteworthy, spatially noticeable in the north-west sector, and directly linked to unmanaged waste inflow, weed infestation, and lack of periodic dredging.

9.9 - Fish Mortality

During the inspection conducted on 18.11.2025, the Committee did not observe any dead fish floating on the lake surface or deposited along the embankment. The water column near the inspection sites appeared free from visible carcasses, and no active mortality event was occurring at the time of visit. However, the Committee initiated informal local enquiries with nearby residents, fishermen, and shopkeepers, who unanimously reported that episodes of fish death had occurred a few months before the inspection. According to them, the occurrence was not isolated but part of a recurring pattern, particularly during periods of reduced water movement and visible weed congestion in the north-western segment.

Although no dead fish were sighted during the present inspection, supported by local statements and the above-documented eutrophic conditions, Saheb Bandh remains vulnerable to future fish mortality events. Unless systemic intervention is undertaken, fish kills may recur with greater frequency and intensity.

9.10 - Encroachments and Reduction in Wetland Area

The Committee undertook a physical verification of the lake perimeter to assess allegations of encroachment raised in the Original Application. Based on spot inspection and visual review of the lake boundary, the Committee did not observe any significant, recent, or active encroachment into the water spread area of Saheb Bandh. The embankment along most accessible stretches remains visibly open to the public and free from construction activity suggestive of ongoing commercial or residential intrusion.

Notwithstanding the general absence of new encroachments, the Committee identified one abandoned civil structure, located near the defunct Sewage Treatment Plant (STP). The structure comprises a reinforced concrete boundary wall segment with upright pillars, now engulfed by dense undergrowth. The extent of vegetative encroachment suggests that the structure has remained disused for an extended

period. The Committee could not find any signage, any functional access pathway, or municipal inventory tag identifying ownership or sanctioned purpose.

Preliminary enquiry suggests that the structure may have been associated with earlier waterbody-related utilities or lake-management activities. However, its present condition indicates disuse and lack of official oversight. While the Committee could not verify ownership records during the inspection, the presence of a solid structural body within the wetland influence zone creates a regulatory concern, regardless of its functional status.

- 10.0 Water Quality Assessment of Saheb Bandh Drainage Inputs** As part of the joint inspection, six water samples were collected from identified drainage discharge points and the STP inlet. The objective was to verify the nature and quality of influent water entering the lake, assess compliance with established standards, and correlate analytical results with observed ecological deterioration.

The results (Annexure-III) unequivocally establish that the water entering Saheb Bandh is grossly polluted, with multiple parameters exceeding permissible limits for surface water bodies intended for recreational or ecological use.

- Dissolved Oxygen levels were extremely low, ranging from 1.6 to 2.3. For water bodies falling under CPCB Designated Best Use Criteria "Class B" (recreational bathing), the minimum DO required is 5 mg/L. All measurable samples failed to meet this criterion. This confirmed anoxic or hypoxic conditions, inability to sustain healthy aquatic life and conditions favourable for weed proliferation and anaerobic decomposition. The NIL DO in Sample 2 (drain near the hospitals, opposite to BSS & NSOU) indicates complete oxygen depletion, a strong indicator of raw sewage or biomedical wastewater ingress.
- For Class-B waters, BOD should be ≤ 3 mg/L. All samples exceed this standard, with the Rotary Hospital discharge (S5) registering a BOD of 285.42 mg/L, characteristic of untreated hospital effluent.
- COD values ranged from 33 mg/L (S6: Singnania Hospital drain) to 950 mg/L (S5: Rotary Hospital drain). This variation shows that different inflow points introduce distinct pollutant loads, with S5 exhibiting toxic organic pollution levels far above those of domestic wastewater.
- Significant phosphate levels were recorded across all samples, ranging from 0.263 mg/L to 2.074 mg/L. Values above 0.1 mg/L are known to stimulate algal and macrophyte growth, directly supporting the Committee's field findings on hyacinth infestation and marsh formation in the north-west quadrant of Saheb Bandh.



- Bacteriological Parameters (Total Coliform & Faecal Coliform) also exceeded standards by 2-4 orders of magnitude in all the samples. This confirms continuous sewage ingress and direct faecal contamination.
- High conductivity and chloride readings, particularly S5 (Rotary Hospital: 1858 $\mu\text{S}/\text{cm}$ and 499.85 mg/L), indicate inflow of saline medical wash fluids, chemical reagents and surfactants typical of hospital wastewater.

The test data confirms that Saheb Bandh is under sustained pollution stress. The inflows are carrying high organic load, faecal contamination and nutrient enrichment, thus causing severe DO depletion. This supports the Committee's earlier observations of water hyacinth proliferation, siltation and reduced aquatic life with potential for future fish mortality events.

11.0 Recommendations

Based on the cumulative findings of the Joint Inspection Committee, the following directions are respectfully proposed for consideration by the Hon'ble Tribunal for restoration, revival, and ecological sustenance of Saheb Bandh, Purulia.

- Purulia Municipality:
 - i. The Purulia Municipality shall immediately stop all untreated wastewater from entering Saheb Bandh by blocking the existing drains identified during inspection and diverting the sewage to the STP facility. Needless to say, it should first make the STP functional.
 - ii. The Municipality shall develop a time-bound sewerage plan covering the surrounding residential and commercial establishments. It shall ensure that no greywater, washwater, or sanitation waste from the public toilet situated near the waterbody flows into any drain leading to the lake.
 - iii. The Municipality shall place adequate waste bins along the embankment, prevent open dumping of solid waste, and enforce penalties for littering. It shall also install proper signage and surveillance where required, and carry out regular cleaning and maintenance of the lake surroundings.
 - iv. The Municipality shall undertake, in coordination with the Land and Land Reforms Department, a boundary survey to clearly demarcate the limits of Saheb Bandh and remove the abandoned structure found within the boundary area, unless it is regularised for a defined public purpose.
- Rotary Hospital and Singhania Hospital

- i. Both Rotary Hospital and Singhania Hospital shall construct and commission Effluent Treatment Plants suitable for treating their liquid waste, including washwater from diagnostic and treatment units, and ensure full operationalisation within a time-bound schedule. They shall not discharge any untreated wastewater into municipal drains that eventually fall into Saheb Bandh. Each hospital shall submit an action taken report to the West Bengal Pollution Control Board within thirty days, stating the steps taken towards ETP installation with the approved design, procurement details, and the name of the authorised operator responsible for the plant's functioning.
 - ii. The West Bengal Pollution Control Board shall conduct periodic sampling and inspection of the lake and the drains feeding it at quarterly intervals and file compliance reports before the appropriate authority. The Board shall take stringent action, including the issuance of notices and penalties, against the Municipality or any establishment that fails to comply with the directions issued regarding wastewater treatment, solid waste disposal, or the prevention of pollution.
- Public Health Engineering Department
 - i. The Department shall carry out a hydrological study of Saheb Bandh to assess inflow and outflow characteristics, siltation patterns, and stormwater load, and shall prepare a plan for diversion, filtration, and management of stormwater so that runoff does not carry pollutants into the lake.
 - Fisheries Department
 - i. The Fisheries Department shall conduct an assessment of the fish population in Saheb Bandh and take steps to prevent fishing activities in highly weeded areas until restoration measures improve the ecological balance.
 - The Forest Department & The Purulia Municipality
 - i. They shall prepare a programme for the removal of water hyacinth and other invasive vegetation from the north-west side of the lake. They shall introduce suitable native plant species to restore ecological function after weed clearance.

12.0

Remarks

The Joint Committee concluded that Saheb Bandh has suffered significant environmental damage due to long-term inaction by local authorities, malfunctioning waste treatment systems, the ongoing flow of untreated wastewater, and unregulated human activities in its protected area.



The environmental problems are clear from low oxygen levels in the water, excessive weed growth, silt buildup, and repeated fish deaths. Improving the water's health will require a coordinated, time-limited effort involving local government, hospitals, the Departments, and the District Administration, with oversight from environmental regulators.

The Committee respectfully submits this report to the Hon'ble Tribunal for review and further instructions.

Toufic Aslam
Scientist C,
Regional Directorate-
Kolkata,
CPCB

Sudip Bhattacharya
Environmental Engineer,
Asansol Regional Office,
WBPCB

Patil Yogesh Ashokrao, IAS
ADM (Environment Cell),
Purulia District
West Bengal

Enclosures:

1. Annexure-I: Order of Hon'ble NGT dated 09.10.2025
2. Annexure-II: Composition of the Committee
3. Annexure-III: Test Reports
4. Annexure-IV: Statutory Licenses of Rameshwari Lal Singhania Seva Pratishthan
5. Annexure-V: Statutory Licenses of Rotary Club of Purulia Service Centre
6. Annexure-VI: Photographs taken during the inspection



Item No.01

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.184/2025/EZ

Subhas Datta

Applicant

Versus

State of West Bengal & Ors.

Respondents

Date of hearing: 09.10.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicant: Mr. Subhas Datta, the applicant in person (through VC).

ORDER

1. The applicant, an environmental activist accorded recognition by media and other institutions for work done for protection and improvement of environment and ecology, has filed the present Original Application under sections 14 and 15 of the National Green Tribunal Act, 2010 seeking the following reliefs:

- (i) To direct the concerned Respondents to take immediate steps for preserving and maintaining the heritage water-body.
- (ii) To direct the Respondents authorities to stop discharge of untreated liquid wastes to this water-body without any further delay.
- (iii) To direct for designation in Experts Body/Committee to find out the ways and means for appropriate upkeep of the Dighi.
- (iv) To direct the Respondents concerned to stop all prohibitory activities in the water-body at the earliest.

ATTESTED

1

SM BANJOPADHYAY
NOTARY PUBLIC
Court of West Bengal, Purulia

- (v) To direct the concerned Respondents to take immediate steps as envisaged under the Water (Prevention and Control of Pollution) Act, 1974.
- (vi) To direct the Respondents concerned to take steps as envisaged under the Environment (Protection) Act, 1986.
- (vii) Such other and/or further order or orders be made and/or directions be given as the Hon'ble Tribunal may deem fit and proper.

2. The applicant has submitted that the Saheb Bandh/Nibaran Sahar, having area of 76 acres, is a very large and heritage water body in the town of Purulia in West Bengal which was excavated during British period in 1843. The above said water body had historical, geographical and environmental significance for serving the drought prone area of Purulia Town, inhabited by about two lakhs' people. Several public toilets have been built up inside the water body and untreated effluent from the same flows to the Saheb Bandh. An aerated lagoon type sewage treatment plant has been set up by the Purulia Municipality on the South-West side of the water body but now untreated waste of nearby hospitals is being discharged. The plastic and other non-degradable wastes is being dumped inside the Saheb Bandh area. Due to high contamination of the water, death of fish has become frequent and even during monsoon death of fish in the water body was thereby caused. The applicant sent a complaint dated 10.09.2025 to the Chief Secretary, Government of West Bengal and other concerned authorities but no action has been taken on the same.

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.



4. In view of the above, notices of the Original Application be issued to respondents no. 1 to 6.
5. In view of the averments in the application, we also consider it appropriate to have response of the Purulia Municipality and the Central Pollution Control Board who stand impleaded as respondents No. 7 and 8.
6. The applicant is directed to amend the memo of parties to the application.
7. Notice of the application be also issued to newly added respondents no. 7 and 8.
8. Mr. Rajib Ray, learned Counsel has appeared and accepted notice for respondents no. 1, 2, 3, 5 and 6.
9. Mr. Ghanshyam Pandey, learned Counsel has appeared and accepted notice for respondent no. 4.
10. Mr. Ashok Prasad, learned Counsel has appeared and accepted notice for respondent no.8.
11. Since, all other respondents are now represented before this Tribunal, the Registry is directed to issue notice to respondent no.7.
12. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), West Bengal Pollution Control Board

(WBPCB) and District Magistrate, Purulia and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The WBPCB will be the nodal agency for coordination and compliance.

13. List on 22.12.2025.

14. A copy of this order be sent to the Member Secretary, CPCB, Member Secretary, WBPCB and District Magistrate, Purulia by email for requisite compliance.

Arun Kumar Tyagi, JM

Ishwar Singh, EM

October 09th, 2025
Original Application No.184/2025/EZ
AM

Office of the District Magistrate, Purulia
District Environment Cell



Memo No.: 36 /ENV

Date: 06/11/2025

To
The Member Secretary
West Bengal Pollution Board
Government of West Bengal

Sub:- Member of the committee as per instruction of Hon'ble Green Tribunal, Eastern Zone Bench. In respect of order of Hon'ble NGT on the subject matter of Saheb Bandh.

Ref:- Memo No. 339/2/3L/WPB-G(I)/2025 Date: 03.11.2025

Sir,

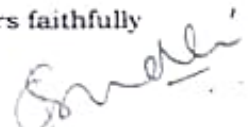
Apropos of the above subject and reference number and as per order of the Hon'ble National Green Tribunal, Eastern Zone Bench following is the name of representatives of District Magistrate, Purulia for the committee:

- i. Shri Patil Yogesh Ashokrao, I.A.S., Purulia, Additional District Magistrate (Environment Cell).

This is for your kind information and taking necessary action.

Thanking you,

Yours faithfully

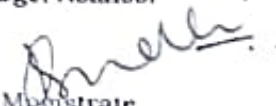

District Magistrate,
Purulia

Memo No. : 36(2)/ENV

Date: 06/11/2025

Copy forwarded for information to:-

1. The Additional District Magistrate(Environment), Purulia
2. Shri Sudip Bhattacharya, Environmental Engineer & In-Charge. Asansol Regional Office.


District Magistrate,
Purulia

ATTESTED


SHRI BANDYOPADHYAY
NOTARY PUBLIC
Govt of West Bengal Purulia



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD

परिवेश, वन एवं जलवायु, केंद्रिय, न. मंत्रालय, भारत सरकार

Ministry of Environment, Forest & Climate Change, Govt. of India

क्षेत्रीय निदेशालय, कोलकाता

Regional Directorate, Kolkata



File No.: CM-13014/29/2025-TECH-RD-KOLKATA-RD (Kolkata)/1861

Date: 29/10/2025

✓ To
The Member Secretary
West Bengal Pollution Control Board
Paribesh Bhavan, Block-LA, Sector-III
Salt Lake City, Kolkata - 700098
Email: mswhpcb-wb@bangla.gov.in

Subject: Nomination Letter in the matter of O.A. No. 184/2025/EZ (Subhas Datta vs. State of West Bengal & Ors.) – reg.

Sir,

This has reference to the Hon'ble NGT Order dated 09.10.2025 in the matter of O.A. No. 184/2025/EZ (Subhas Datta vs. State of West Bengal & Ors.) wherein the following has been directed –

"12. ... we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), West Bengal Pollution Control Board (WBPCB) and District Magistrate, Purulia and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action..."

In this regard, Mr. Toufic Aslam, Scientist 'C' (Mobile No.: 7827106649; Email: toufic.cpcb@gov.in & rdkolkata.cpcb@gov.in) has been nominated by the Competent Authority to represent CPCB in this committee for carrying out inspection.

All communications regarding the site visit and other issues related to this matter may be directed to Mr. Toufic Aslam with a copy to this office. It is also requested to hold a virtual meeting to plan and finalize a mutually convenient date(s) for the committee members to conduct the site visit in compliance with the aforementioned order.

Yours faithfully,

(M. K. Biswas)
Regional Director

Copy for kind information to:

- (1) The District Magistrate, Purulia; Old Collectorate Building, West Bengal - 723101
Email: dm-pur-wb@nic.in
- (2) Mr. Toufic Aslam, Sc. 'C'; Central Pollution Control Board, Regional Directorate, Kolkata

(M. K. Biswas)

मुख्यालय/Head Office:
परिवेश भवन/Parivesh Bhawan,
पूर्वी अर्जुन नगर/East Arjun Nagar
दिल्ली/Delhi-110 032
दूरभाष/Tel: 011-43102030, 22305792
वेबसाइट/Website: www.cpcb.nic.in

क्षेत्रीय निदेशालय/Regional Directorate:
502, साउथएंड कॉन्क्लेव/502, Southend Conclave
1582, राजदंगा मेन रोड/1582, Rajdanga
Main Road कोलकाता/Kolkata - 700107
दूरभाष/Tel: 033-2441 4677
ई-मेल/e-mail: rdkolkata.cpcb@gov.in



Government of West Bengal

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Authorised Signatory
(E-signed)
Department of IT&E

The document is downloaded from <https://udin.wb.gov.in/>





CTO No.: WBPCB/5283757/2024

Date : 20/06/2024

Consent to Operate (CTO) for Health Care Establishment under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Reference: Application No.: 5283757

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants Consent to Rameshwarlall Singhania Seva Pratisthan (hereinafter referred to as Applicant) for its unit located at Lake Road, City/Vill.-Purulia, PO-Purulia, PS-Purulia (Town), Dist.-Purulia, Pin-723101 for the period from 20/06/2024 to 30/06/2029 to operate the Health Care Establishment and to discharge liquid effluent through 1 nos of outlets / outfalls in accordance with the conditions as mentioned in the consent provided on any day at any instance the quality and quantity of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Environment (Protection) Act, 1986, as amended.

Breach of the conditions and / or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

Conditions :

- 1 The consent is granted to carry on
 Private Nursing Home: 50 Bed Capacity
- 2 The applicant shall take adequate measures to treat/store/dispose off 375 kgs. per month of Bio-medical wastes generated from the health care establishment as specified in the Rules
- 3 The applicant shall remain responsible for the quantity and quality of liquid effluent and gaseous emission
- 4 To bring any change in the unit, stacks, place or point of discharge of effluent etc. the applicant shall obtain prior permission of the State Board.
- 5 The applicant shall take adequate measures to maintain the quality of the final effluent before discharging to the sewer shall conforms to the Standard as given below:

Parameters and standard			Frequency of sampling
Parameters	Standards	Unit	
TSS	100	mg/l	Yearly
COD	250	mg/l	Yearly
BOD	20	mg/l	Yearly
O&G	10	mg/l	Yearly
pH	6.5 to 9.0		Yearly
Bio assay test	90% survival of fish after 96 hours in 100% effluent		Yearly

- 6 The applicant shall take adequate measures to maintain the quality of gaseous emissions as specified below:

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WBPCB/5283757/2024

Page 1





Stack height from ground level (m)	Stack attached to emission source	Capacity of emission source	Consup-Unit	Fuel details		Control system (if any)	Concentrations of parameters not to exceed					Frequency of sampling	Remarks
				Fuel used	Quantity		PM ₁₀ (mg/N m ³)	CO (%)	Acid Mist (mg/N m ³)	Pb(m g/Nm ³)	SO ₂ (mg/N m ³)		

7. The applicant shall maintain the noise levels from its own sources within the premises within the limit given below:

Time	Limit in dB (A) Leq
Day time (06 a.m. to 10 p.m.)	50
Night time (10 p.m. to 06 a.m.)	40

8. Noise levels from the DG set should be controlled by providing an acoustic enclosure or by treating the room acoustically. Installation of DG Set must be strictly in compliance with the recommendations of the manufacturer; A proper routine and preventive maintenance procedure for the DG Set should be set and followed in consultation with the DG Set manufacturer to prevent noise levels from deterioration with use.
9. The applicant shall maintain good housekeeping, good working condition and take adequate measures to control pollution from all sources.
10. The applicant shall allow the officers of the Board to enter into applicant's premises at any reasonable time for inspecting the unit.
11. The applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 120 (one hundred & twenty) days before the date of expiry of this consent.
12. The establishment shall not make any alteration / expansion / modification in the existing process and equipment, pollution control system and shall not alter or bring in any new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.
13. The State Board reserves the right to revoke this consent if at any time it is found that the health care establishment is not meeting the standards as mentioned by the Board or if the pollution control equipment are found to be inoperative.
14. The applicant shall obtain Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-Medical Waste Management Rules, 2016 and as amended thereafter from the Board.

Special Conditions:

Any violation of the aforesaid conditions shall entail cancellation of this Consent for Operate.

For and on behalf of West Bengal Pollution Control Board

Environmental Engineer
Asansol Regional Office





Government of West Bengal

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(E-signed)
Department of IT&E

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ID No. 25-D-GA000004-C-1743202504358 DocId:31761424

127

WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan, 10A, Block LA, Sector III
Salt Lake City, Bidhan Nagar, Kolkata - 700 106, INDIA
 Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

CTO No.: WBPCB/5889973/2024

Date : 18/03/2025

Consent to Operate (CTO) for Health Care Establishment under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.


Reference: Application No.: 5889973

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants Consent to **Rameshwarlall Singhania Seva Pratisthan** (hereinafter referred to as Applicant) for its unit located at **Lake Road, City/Vill.-Purulia, PO-Purulia, PS-Purulia (Town), Dist.-Purulia, Pin-723101** for the period from **18/03/2025 to 30/06/2029** to operate the Health Care Establishment and to discharge liquid effluent through 1 nos of outlets / outfalls to in accordance with the conditions as mentioned in the consent provided on any day at any instance the quality and quantity of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Environment (Protection) Act, 1986, as amended.

Breach of the conditions and / or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and control of Pollution) Act, 1981 as amended

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

Conditions :

- 1 The consent is granted to carry on  Private Nursing Home: 75 (Expansion) Bed Capacity
- 2 The applicant shall take adequate measures to treat/store/dispose off 562.5 kgs. per month of Bio-medical wastes generated from the health care establishment as specified in the Rules
- 3 The applicant shall remain responsible for the quantity and quality of liquid effluent and gaseous emission.
- 4 To bring any change in the unit, stacks, place or point of discharge of effluent etc. the applicant shall obtain prior permission of the State Board.
- 5 The applicant shall take adequate measures to maintain the quality of the final effluent before discharging to the sewer shall conforms to the Standard as given below:

Parameters	Parameters and standard		Frequency of sampling
	Standards	Unit	
pH	6.5-9.0		Yearly
TSS	100	mg/l	Yearly
COD	250	mg/l	Yearly
BOD	30	mg/l	Yearly
O&G	10	mg/l	Yearly
Bio assay test	90% survival of fish after 96 hours in 100% effluent		Yearly

- 6 The applicant shall take adequate measures to maintain the quality of gaseous emissions as specified below:

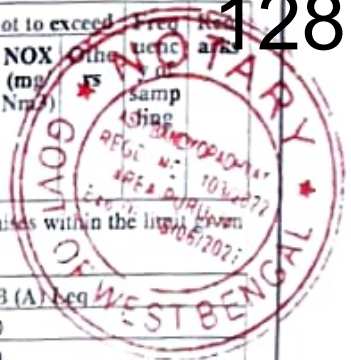
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WBPCB/5889973/2024

Page 1



Stack height from ground level (m)	Stack attached to emission sources	Capacity of emission source	Cons-up-Unit	Fuel details		Control system (if any)	Concentrations of parameters not to exceed							Frequency of sampling
				Fuel used	Quantity		PM (mg/N m3)	CO (%)	Acid Mist (mg/N m3)	Pb (mg/N m3)	SO2 (mg/N m3)	NOX (mg/N m3)	Other	



7. The applicant shall maintain the noise levels from its own sources within the premises within the limits below:

Time	Limit in dB (A) Leq
Day time (06 a.m. to 10 p.m.)	50
Night time (10 p.m. to 06 a.m.)	40

8. Noise levels from the DG set should be controlled by providing an acoustic enclosure or by treating the room neoustically. Installation of DG Set must be strictly in compliance with the recommendations of the manufacturer. A proper routine and preventive maintenance procedure for the DG Set should be set and followed in consultation with the DG Set manufacturer to prevent noise levels from deterioration with use.

9. The applicant shall maintain good housekeeping, good working condition and take adequate measures to control pollution from all sources.

10. The applicant shall allow the officers of the Board to enter into applicant's premises at any reasonable time for inspecting the unit.

11. The applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 120 (one hundred & twenty) days before the date of expiry of this consent.

12. The establishment shall not make any alteration / expansion / modification in the existing process and equipment, pollution control system and shall not alter or bring in any new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.

13. The State Board reserves the right to revoke this consent if at any time it is found that the health care establishment is not meeting the standards as mentioned by the Board or if the pollution control equipment are found to be inoperative.

14. The applicant shall obtain Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-Medical Waste Management Rules, 2016 and as amended thereafter from the Board.

Special Conditions:

Total nos of Bed(50+75 expansion)=125 Nos of bed capacity

1. The consent certificate may be revoked in case of any valid public complaint regarding environmental pollution against the unit.
2. The unit shall arrange for segregation, treatment & disposal of Bio -medical waste as per the Bio-medical Waste Management Rules, 2016.
3. "Guidelines for Bar Code System for Effective Management of Bio-medical Waste" is available in CPCB website at http://cpcb.nic.in/uploads/hwmd/Guidelines_for_Bar_Code_System_for_HCFs_and_CBWTFs.pdf. The unit shall comply with the same.
4. All types of precautionary measures to be taken to prevent fire hazards including obtaining necessary permission/licence from concerned authority.

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WBPCB/386997/2024

Page 2



- 5. The unit shall operate only with valid Health Licence under the Clinical Establishments Act & with valid agreement with Common Bio-Medical waste treatment facility.
- 6. The unit shall treat effluent adequately in ETP before discharge so as to meet the stipulated Standards.
- 7. The unit shall operate with valid Biomedical Waste Authorisation of the State Board.

Any violation of the aforesaid conditions shall entail cancellation of this Consent for Operate.

For and on behalf of West Bengal Pollution Control Board

Rosinha

14/03/2025

Senior Environmental Engineer
Operation & Execution Cell



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WBPCB/5889973/2024

Page 3





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License No. 34053332

Statutory CE FORM VIII: License
(See rule 3)

This is to certify that the applicant mentioned below has been granted a license under West Bengal Clinical Establishment (Registration, Regulation and Transparency) Act 2017 vide Order issued by me (undersigned) under such license for the purpose of such clinical establishment situated at such address to keep or carry on the said clinical establishment having such number of beds offering such service for an approved recognized system of medicine as mentioned below.

2. This is to certify that the License No. 34053332 (Registered vide registration No. as mentioned above) under the Rule 3 of the West Bengal Clinical Establishment Rules 2017, [to be signed] in respect of the clinical establishment as mentioned below and the License shall be valid for the period, from 20-07-2025 to 31-10-2025.

3. The License is granted subject to the West Bengal Clinical Establishment (Registration, Regulation and Transparency) Act 2017, Clinical Establishment Rules 2017 and any contravention thereon shall in suspension or cancellation of this license before the expiry period.

4. This is to certify that such amount of license fee was collected as mentioned below which is non-refundable in case of any closure, suspension or withdrawal of any services as mentioned below.

5. This license is non-transferable.

6. Particulars of the Licensee:

- 6.a. Name of the Licensee: MR. SURAJ SINGHANIA
- 6.b. Son/Daughter/Wife of:
- 6.c. Address of the Licensee: 434, west lake road, purulia, purulia, purulia, Pin-723101

7. Particulars of the Establishment:

- 7.a. Name of the Clinical Establishment: RAMESHWARLL SINGHANIA SEVA PRATISTHAN
- 7.b. Address of the Clinical Establishment: 434, west lake road, purulia, PO: purulia, PS: purulia, District: Purulia, Pin: 723101
- 7.c. Order No. of the Licensing Authority granting License: CE/100
- 7.d. Date:

8. Validity of the license:

- 8.a. Granted/ Renewed from [Date]: 31-10-2025
- 8.b. Valid upto [Date]: 19-07-2026
- 8.c. Period of regular running : 20-07-2025 to 31-10-2025
- 8.d. Last date of Renewal [Date]: 19-06-2026

10. Stipulated License fee: Rs. 365600.00 (Three Lac Sixty-Five Thousand Six Hundred Only)

11. Service facilities:

- 11.a. Name(s) of recognized system of medicine produced : Allopathy
- 11.b. Number of beds : General 115
- 11.c. Special care beds : 18
- 11.d. Types of service facilities to be provided : Hospital, X-Ray, ECG, Other, Echo-cardiography lab, Physiotherapy Clinic, EYE, Day Care With Bed, Pathology Lab (Medium)

Place: Purulia

Chief Medical Officer of Health

Date: 31-10-2025

Purulia, West Bengal

License No. 34043234

36° NE

120

Original

This is to certify that the applicant mentioned below has been granted a license number West Bengal Clinical Establishment (Registration and Transparency) Act 2017 vide Order issued [by the Undersigned] under such Number in respect of such clinical establishment situated at such address to keep or carry on the said clinical establishment having such number of beds and serving facilities in such recognized system of medicine as mentioned below.

1. Name of the Licensee: MR. SANJAY KATARUKA

2. Address of the Licensee: null

3. Address of the Clinical Establishment: RD TARY CLUB OF PURULIA SERVICE CENTRE - MULTI-SPECIALITY HOSPITAL (A CHARITARY CLUB OF PURULIA CHARITABLE TRUST)

4. Address of the Clinical Establishment: 433, WEST LAKE ROAD, PURULIA, PURULIA, Pin- 723101

5. Name of the Licensing Authority granting License: null

6. Date of the license: null

7. Date of Renewal (Date): 02-02-2024

8. Date of expiry (Date): 06-02-2027

9. Reason for irregular running: Nil

10. Date of Renewal (Date): 06-01-2027

11. License Fee: Rs. 683100.00 (Six Lac Eighty-Six Thousand One Hundred Only)

12. System of medicine practiced: Ayurveda

13. Number of beds: General: 126

14. Special care beds: 16 (ICU-B, SNCU-B, Dialysis 5)

15. Types of service facilities to be provided: Hospital, X-Ray, CT-Scan, USG, Other, Dental Clinic, Colour Doppler Imaging, Echocardiography lab, Refraction Clinic, Physiotherapy Clinic, Day Care Center: Dialysis, SURGERY, Gynaecology, ORTHOPEDIC, MEDICINE, NEPHROLOGY, ONCOLOGY, ENDOSCOPY & COLONOSCOPY, UROLOGY, DENTAL, NEUROLOGY, OPHTHALMOLOGY, TRAUMA, OPHTHALMOLOGY, MIP, Dry Gyn With Bed, Pathology Lab (Large)

This is an auto-generated license. Hence signature of LA is not required. But the license may be revoked at any time subject to the provisions of WB, CE Act & Rules, 2017.

PURULIA

02-02-2024

Chief Medical Officer of Health

Purulia West Bengal

Terms and conditions of authorization :

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions as may be stipulated by the prescribed authority.

Additional Conditions :

1. The occupier/operator must handle & manage bio-medical wastes as prescribed in the Bio-Medical Waste Management Rules, 2016 and take all steps to ensure that such waste is handled without any adverse effect to human health & the environment.
2. The occupier shall handle mercury bearing waste as per guidelines issued by CPCB for the "Environmentally Sound Management of Mercury Waste Generated from the Health Care Facilities".
3. Every authorized person shall maintain record related to generation, collection, temporary storage of bio-medical wastes in accordance with rules.
4. No untreated waste shall be stored onsite for more than 48 hours.
5. The applicant shall submit an Annual Report in Form-IV to the Board by 30th June every year for the period from January to December of the preceding year as required under the provisions (Rule-13) of the Bio-Medical Waste Management Rules, 2016.
6. The West Bengal Pollution Control Board reserves its right to revoke, withdraw, make any reasonable variation of the conditions of change or alter this 'Authorization'.
7. Application for renewal of Authorization shall be filed at least 60 (sixty) days before the date of expiry of this Authorisation.

[Handwritten Signature]
03/01/28

(Authorized Signatory of the State Board)

Executive Officer
W. B. Pollution Control Board
Cuttack, Odisha



WEST BENGAL POLLUTION CONTROL BOARD
 Paribesh Bhawan, 10A, Block LA, Sector III
 Salt Lake City, Bidhan Nagar, Kolkata - 700 106, INDIA.
 Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in



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CTO No.: WBPCB/2535235/2022

Consent to Operation (CTO) for Health Care Establishment under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Reference: Application No.: 2535235

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants Consent to **ROTARY CLUB OF PURULIA SERVICE CENTRE (A unit of Rotary Club of Purulia Charitable Trust)** (hereinafter referred to as Applicant) for its unit located at **WEST LAKE ROAD, PURULIA** for the period from **03/01/2024** to **31/07/2028** to operate the Health Care Establishment and to discharge liquid effluent through 1 nos. of outlets / outfalls to **ETP to outside drain, Domestic & others-1500KLD** in accordance with the conditions as mentioned in the consent provided on any day at any instance the quality and quantity of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Environment (Protection) Act, 1986, as amended.

Breach of the conditions and / or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and control of Pollution) Act, 1981 as amended.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

Conditions :

- 1 The consent is granted to carry on
Private Hospital: 110 Bed Capacity
- 2 The applicant shall take adequate measures to treat/store/dispose off 12, 1.8, 16, 0.01 kgs. per month of Bio-medical wastes generated from the health care establishment as specified in the Rules
- 3 The applicant shall remain responsible for the quantity and quality of liquid effluent and gaseous emission.
- 4 To bring any change in the unit, stacks, place or point of discharge of effluent etc. the applicant shall obtain prior permission of the State Board.
- 5 The applicant shall take adequate measures to maintain the quality of the final effluent before discharging to the sewer shall conforms to the Standard as given below:



Parameters and standard			Frequency of sampling
Parameters	Standards	Unit	
TSS	100	mg/l	Yearly
BOD	30	mg/l	Yearly
COD	250	mg/l	Yearly
Oil & Grease	10	mg/l	Yearly
pH Range	6.5 to 9.0		Yearly
Bio assay test	90% survival of fish after 96 hours in 100% effluent		

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WBPCB/2535235/2022

Page1

Page 35

6 The applicant shall take adequate measures to maintain the quality of gaseous emissions as specified below:

Stack height from ground level (m)	Stack attached to emission source	Capacity of emission source	Fuel details		Control system (if any)	Concentrations of parameters not to exceed							Frequency of sampling	
			Fuel used	Quantity		PM(mg/Nm ³)	CO(%)	Acid Mist(mg/Nm ³)	Pb(mg/Nm ³)	SO ₂ (mg/Nm ³)	NOX(mg/Nm ³)	Others		
6.8	DG Set	165	HSD	Metric Tonnes /Day	Acoustic enclosure, Residential silence r									yearly
6.8	DG Set	125	HSD	Metric Tonnes /Day	Acoustic enclosure, Residential silence r									yearly

7 The applicant shall maintain the noise levels from its own sources within the premises within the limit given below:

Time	Limit in dB (A) Leq
Day time (06 a.m. to 10 p.m.)	50
Night time (10 p.m. to 06 a.m.)	40

8 Noise levels from the DG set should be controlled by providing an acoustic enclosure or by treating the room acoustically. Installation of DG Set must be strictly in compliance with the recommendations of the manufacturer; A proper routine and preventive maintenance procedure for the DG Set should be set and followed in consultation with the DG Set manufacturer to prevent noise levels from deterioration with use.

9 The applicant shall maintain good housekeeping, good working condition and take adequate measures to control pollution from all sources.

10 The applicant shall allow the officers of the Board to enter into applicant's premises at any reasonable time for inspecting the unit.

11 The applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 120 (one hundred twenty) days before the date of expiry of this consent.

12 The establishment shall not make any alteration / expansion / modification in the existing process and equipment, pollution control system and shall not alter or bring in any new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.

13 The State Board reserves the right to revoke this consent if at any time it is found that the health care establishment is not meeting the standards as mentioned by the Board or if the pollution control equipment are found to be inoperative.

14 The applicant shall obtain Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-Medical Waste Management Rules, 2016 and as amended thereafter from the Board.

Special Conditions:

1. The occupier of the Healthcare unit is directed to install a suitable effluent treatment plant within 3(three) months from hereof & submit the compliance report accordingly.
2. Special condition is attached herewith

Any violation of the aforesaid conditions shall entail cancellation of this Consent for Operate.

For and on behalf of West Bengal Pollution Control Board



03/01/2024

Environmental Engineer
Operation & Execution Cell



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WBPCB/2535235/2022
Page 3

Annexure to Consent to Operate CTO No.: WBPCB/2535235/2022

Special Conditions issued to: **M/s. Rotary Club of Purulia Service Centre (A unit of Rotary Club of Purulia Charitable Trust)**, located at West Lake Road, P.O+ P.S.- Purulia, Dist - Purulia, Pin - 723101.

1. The consent certificate may be revoked in case of any valid public complaint regarding environmental pollution against the unit.
2. The unit shall arrange for segregation, treatment & disposal of Bio -medical waste as per the Bio-medical Waste Management Rules, 2016.
3. "Guidelines for Bar Code System for Effective Management of Bio-medical Waste" is available in CPCB website at http://epcb.nic.in/uploads/hwmd/Guidelines_for_Bar_Code_System_for_HCFs_and_CBWTFs.pdf. The unit shall comply with the same.
4. All types of precautionary measures to be taken to prevent fire hazards including obtaining necessary permission/licence from concerned authority.
5. The unit shall operate only with **valid Health Licence under the Clinical Establishments Act.**
6. The unit shall treat effluent adequately before discharge so as to meet the stipulated Standards.

Environmental Engineer (O&E Cell)
W. B. Pollution Control Board



Government of West Bengal
Office of the District Magistrate, Purulia
District Environment Cell Purulia

Memo No. 11/(8)/ENVDate 28/03/2026

A meeting was held on 25th March, 2026 at the Chamber of the Addl. District Magistrate (LR), Purulia for discussing fish dying and pollution at Saheb Bandh, Purulia

The following officers were present in the meeting:

1. Shri Yogesh Patil Ashokrao, IAS, Addl. District Magistrate (LR), Purulia.
2. Shri Tapas Biswas, WBCS(Exe), Officer-in-Charge (Environment), Purulia
3. Dr. Monaj Kr. Murmu, Dy. CMOH-I, Purulia
4. Smt. Sayani Nandy, WBFS, ADFO Purulia Division
5. Shri Anik Barman, Asst. Environment Engineer, WBPCB
6. Shri Bireswar Chakraborty, Asst. Director of Fisheries
7. Shri Suman Karmakar, Asst. Engineer (Mechanical), PHED, Purulia
8. Shri Krishanu Das, District Fishery Officer(N), Purulia
9. Shri Tapas Kr. Mandal, Executive Officer, Purulia Municipality
10. Shri Kali Prasad Gangapadhyay, Urban Infrastructure Expert, Purulia Municipality

The minutes of meeting and resolution taken are as follows:-

Ref:- Memo. No.-10/ENV, Dated-23-03-2026

The Addl. District Magistrate (LR), Purulia took the chair and welcomed all the officers present in the meeting. He briefed the gathering on the purpose of the meeting i.e. action to be taken fish on dying and pollution related matter on Saheb Bandh. Following a round of self-introductions the Addl. District Magistrate (LR) shared about causes of pollution of Saheb Bandh which he was noticed in the time of inspection.

Points of discussion are as follows:

Sl. No	Department	Issue raised by the ADM(LR) and others Department.	Action to be taken	Responsibility & Timeline
1	Health Department	The Addl. District Magistrate (LR) asked the Deputy CMOH about the status of treatment of liquid waste of Singhaniya, Rotary Club. The Deputy CMOH said that there is no treatment for liquid waste management of Singhaniya and Rotary Club.	A show cause letter shall be issued by the CMOH Purulia to the Singhaniya Nursing Home & Rotary Club.	Health Dept. and PCB (within 10days)
2	Pollution Control Board	The Asst. Engineer Environment PCB said that they have already issued a letter to the Singhaniya and Rotary Club in this matter and submitted their action taken report to the ADM(LR).	PCB to communicate with Singhaniya and Rotary Club for reply.	Pollution Control Board (within 10days)

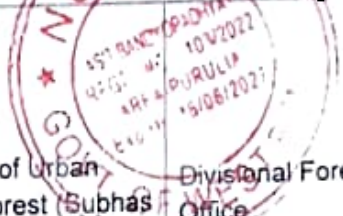
ATTESTED

J.M. BANDYOPADHYAY
NOTARY PUBLIC
Govt of West Bengal Purulia

02 MAY 2026

B.

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3	Forest Department	The ADM (LR) requested ADFO, Purulia about the abandoned building and Subhas Park which is situated beside the boundary of Saheb Bandh. The ADFO informed that the jurisdiction of Subhas Park is under the Kangsawasi North Division and also she requested for giving a letter to the DFO Kangsawati North Division in this matter.	Status report of Urban Recreation forest (Subhas Park) shall be submitted by DFO.	 Divisional Forest Office (Kangsawati North) (within 10days)
4	Fisheries Department	The ADM(LR) wanted to know from the Asst. Director of Fisheries about fish culture of Saheb Bandh	The Asst. Director of Fisheries informed that a cooperative society has taken awarded the lease for fishing for 5 (Five) lakh a year.	Purulia Municipality & Fisheries Department (Within 10days)
5	PHE Department	Asst. Engineer (Mechanical) PHED department discussed and informed that water quality is examined time to time and report is submitted to the Purulia Municipality.	The Addl. District Magistrate (LR) directed the Asst. Engineer (Mechanical) for testing time to time and submit report to Purulia Municipality and the Officer-in-Charge, Environment Purulia	PHE Department within (10days)
6	Purulia Municipality	The Addl. District Magistrate (LR) asked Executive Officer, Purulia Municipality and Urban Development Engineer about action to be taken for protection of Saheb Bandh. Urban Development Engineer said that they have submitted a DPR to the SUDA for development/renovation of Saheb Bandh which is pending at SUDA for approval. ADM(LR) also requested the Executive Officer & Urban Development Engineer to solve fencing protection and dumping and drainage related matters.	<ol style="list-style-type: none"> 1. The Municipality shall ensure fencing and solid waste dumping. 2. The Purulia Municipality shall submit a current status report of toilets which is situated opposite of the Bharat Sebashram. 3. Municipality shall submit feasibility report and a draft for developing Saheb Bandh to the Addl. District Magistrate (LR), Purulia. 	Purulia Municipality (within 10days)



concerned official shall submit action taken report within 10days.

As there was no other discussion the meeting closed with vote of thanks to and from the Chair.



Dy. Magistrate and Dy. Collector
&

Officer-in-Charge, Environment and Pollution
Purulia

Copy forwarded for information to:

1. The PA to the District Magistrate, Purulia
2. The CA to the Addl. District Magistrate (LR), Purullia
3. The Divisional Forest Officer, Purulia.
4. The Chief Medical Officer, Purulia
5. The Senior Environmental Engineer, Asansol Regional Office, PCB
6. The Executive Officer, Purulia Municipality
7. The Asst. Director of Fisheries, Purulia
8. The Asst. Engineer (Mechanical), PHED, Purulia

Bi 25/03/26

Dy. Magistrate and Dy. Collector
&

Officer-in-Charge, Environment and Pollution
Purulia



Government of West Bengal
Office of the District Magistrate, Purulia
District Environment Cell, Purulia



141

Memo No. 10/ ENV

Date : 23/03/2026

To

1. The Divisional Forest Officer, Purulia Division
2. The Chief Medical Officer of Health, Purulia
3. The Sr. Environmental Engineer, Asansol Regional Office, WBPCB
4. The Executive Officer, Purulia Municipality
5. The Asst. Director of Fisheries, Purulia
6. The Asst. Engineer, (Mechanical) Public Health Engineer Department, Purulia

Sub: Meeting of Joint Committee


Ref: Order of the Hon'ble NGT, Dated 11.03.2026 in connection with original application no. 184/2025/EZ

Madam/Sir,

In connection to the above noted subject, this is to inform you that a meeting will be held on 25/03/2026 at 12:00 noon at the chamber of the Additional District Magistrate (LR), located at the office of the District Magistrate, Purulia.

You are hereby requested to make it convenient to attend the meeting on the aforesaid date and time.

Encl: As stated.

 23.03.26


Dy. Magistrate and Dy. Collector
&
Officer-in-Charge, Environment and Pollution
Purulia

Memo. No. : 10/1(2)/ENV

Date: 23/03/2026

Copy forwarded for information to :

1. The PA to the District Magistrate, Purulia.
2. The CA to the Addl. District Magistrate (LR), Purulia

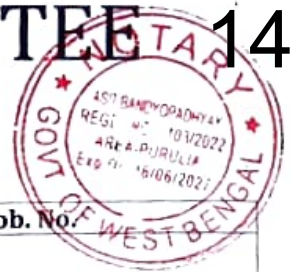
 23.03.26

Dy. Magistrate and Dy. Collector
&
Officer-in-Charge, Environment and Pollution
Purulia

MEETING OF JOINT COMMITTEE 142

(OA—184/2025/EZ)

Venue- At the chamber of the Addl. District Magistrate (LR), Purulia
Date: 25/03/2026 Time : 12:00 noon.



Sl. No.	Name	Designation	Signature	Mob. No.
1.	Yogesh Paul	ADIT		
2.	Dr. Manjha Munim	Asst. COMST - I		9474735857
3.	Sayani Nandy, WBFS	ADFO / Purulia Division		9433373095
4.	Anik Barman	Asst. Em. Engg, WBPCB		9091082844
5.	Bireswar Chakraborty	Asst. Director of Fisheries		9434321975
6.	Suman Karmakar	Asst. Engineer (Mech). PHEO		7908068306
7.	Krishanu Das	Dist. Fishery Officer (N) Purulia		8637587220
8.	Tapas Biswas	OC, Environment, Purulia		7501119994
9.	Tapas K. Mandal	E.O. PO		9434003654

ATTESTED

ANANTA KUMAR DAS
NOTARY PUBLIC
Govt of West Bengal Purulia


02 MAY 2026

MEETING OF JOINT COMMITTEE 143

(OA—184/2025/EZ)

Venue- At the chamber of the Addl. District Magistrate (LR), Purulia

Date: 25/03/2026 Time : 12:00 noon.

Sl. No.	Name	Designation	Signature	Mob. No.
10.	Kali Prasanna Ganguly	Urban Infrastructure Expert		7908098273



**OFFICE OF THE ADMINISTRATOR
PURULIA MUNICIPALITY**

Phone : 9339212512/9046003666
Email: puruliamunicipality@gmail.com

Memo No 260



27/04/2026

To
The Additional District Magistrate (LR)
Purulia, West Bengal

Subject: Submission of Compliance Report regarding Saheb Bandh Lake in connection with Hon'ble NGT matter

Sir,

In reference to the meeting held on 25.03.2026 at your chamber regarding the Hon'ble NGT matter of Saheb Bandh Lake, the following compliance status is submitted on behalf of Purulia Municipality:

1. DPR for Lake Rejuvenation

- The DPR for rejuvenation of Saheb Bandh is being prepared by NABARD/NABCONS with technical support from MED.
 - The DPR is expected to include:
 - De-silting of contaminated silt
 - Dewatering and treatment of polluted water
 - Diversion of all drains entering the lake to the nearby main drain
 - Removal of the non-functioning STP from the lake area and consideration of alternative location if required
- Proposal includes strengthening of lake banks, prevention of erosion, and beautification of peripheral areas through paving and environmental improvement measures, copy of communications attached for kind perusal vide reference memo no ME/01/1D-35/92 Pt.II dated 01/04/26 & 3725 M.G dated 12/02/26

2. Sanitation Measures (A public toilet near Rotary Club Hospital)

- A public toilet near Rotary Club Hospital, located on the bank of Saheb Bandh and maintained by Purulia Municipality, is functioning with a soak pit & safety tank system.
- It is ensured that no contaminated water from this facility enters the lake.
- Regular monitoring is being carried out to maintain proper sanitation and prevent any environmental hazard.
- Further steps will be taken to improve sanitation facilities around the lake as required.

3. Fencing Issue around Saheb Bandh:

Fencing Issue around Saheb Bandh is presently maintained by concerned Forest Department, as the same has been developed/executed in past from Forest Department.

Yours faithfully,

[Signature]
27/4/26
Executive Officer
Purulia Municipality
Executive Officer
Purulia Municipality

ATTESTED

[Signature]

SH BANDYOPADHYAY
NOTARY PUBLIC
Govt of West Bengal Purulia

02 MAY 2026



**OFFICE OF THE ADMINISTRATOR
PURULIA MUNICIPALITY**



Phone : 9339212512/9046003666

Email: puruliamunicipality@gmail.com

Memo No 3735

M. G Date - 12/02/26

To,
The Executive Engineer,
Municipal Engineering Directorate (MED),
Purulia Division,
West Bengal.

Referred Memo No: 374/UD &MA/AMRUT 2.0/P-139/2022 dated 25/08/2022, from SMD, AMRUT
Subject: Progress of DPR for rejuvenation of Sahebbandh Lake.

Sir,

I am writing to inquire about the progress of the Detailed Project Report (DPR) being prepared by NABARD/NABCONS for the rejuvenation of Sahebbandh Lake, as referred by Memo No: 374/UD &MA/AMRUT 2.0/P-139/2022 dated 25/08/2022, from SMD, AMRUT, a crucial project for Purulia Municipality. As you are aware, this project is highly anticipated and essential for saving the lake and its surrounding environment.

Currently, the lake's water is getting contaminated, causing massive damage to flora and fauna and disturbing the aquatic ecosystem, with BOD and COD values beyond permissible limits. We request that the DPR include provisions to ensure that no wastewater drainage system falls into Sahebbandh Lake and that all drainage is connected to the outside main drain. Additionally, we propose that the lake's peripheral roads be paved and aligned properly, with suitable beautification for an aesthetic look.

We look forward to receiving an update on the status of the DPR and would appreciate it if you could expedite its completion.

Thank you for your attention to this matter.

Regards,


Administrator,
Purulia Municipality.
Administrators
PURULIAMUNICIPALITY

GOVERNMENT OF WEST BENGAL
OFFICE OF THE CHIEF ENGINEER
Municipal Engineering Directorate

Bikash Bhawan, South Block (1st Floor) Salt Lake, Kolkata - 700094
Phone No: (033)2337-1331/(033)2358-3347 E-mail: ce_medta@vsnl.com



No. ME/ 01/1D-35/92 Pt. II

Dated: 01.04.26

From: The Chief Engineer
South Zone, M.E.Die.
Bikash Bhawan, Salt Lake, Kolkata

To: The Chief Engineer, AMRUT
SUBHANNA, 10th Floor, Block -DF, Sector -I
Bidhannagar, Kolkata - 700064

Sub: Review of Feasibility Report for Rejuvenation and Development of Saheb Bandh Lake under Purulia Municipality

Ref: Memo no. 38/UD&MA/AMRUT 2.0/P-112/2022 dt. 08.01.2026 of the Chief Engineer, AMRUT, West Bengal

Sir,

With reference to the subject and memo cited above, it is to state that the feasibility report of the scheme has been examined at this end. It has been observed that both the options described in the report for the rejuvenation and development of Saheb-Bandh Lake have some advantages and limitations.

In view of the above it is requested that a meeting involving all relevant stakeholders, including the ULB, may kindly be convened to discuss and finalize the various aspect of the proposed scheme.

Thanking you.

Yours sincerely,

J. Chandhury
31/3/26

Chief Engineer, South Zone, MED

No. ME/ 01/1D/ID-35/92 Pt. II

Dated: 01.04.26

Copy forwarded for information to:

1. The Chairman, Purulia Municipality
2. The Superintending Engineer, South Circle, MED
3. The Executive Engineer, Purulia Division, MED

J. Chandhury
31/3/26

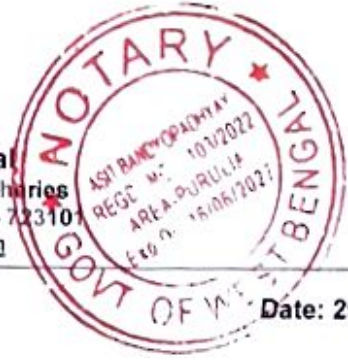
Chief Engineer, South Zone, MED

ATTENDED

J. SANDYOPADHYA
NOTARY PUBLIC
South of West Bengal Purulia

02 MAY 2026


Government of West Bengal
 Office of the Assistant Director of Fisheries
 MEEN BHABAN, Huchukpara, Purulia - 723101
 Mail Id- adf.purulla2023@gmail.com



Memo No.: 557 / ADF/ Purulia

Date: 29/12/2025

To,
 The Group Leader,
 Nagmata Keot Fish Production Group,
 Ward No. 19, Pokabandh, PO: Purulia
 Purulia 723101

Sub.: Prevention of fishing activities in highly weeded areas of Saheb Bandh

Ref.: Memo No.: 3226-Fish/FI-15012(20)/4/2025-SECTION(FI), dated: 24/12/2025 of the Office of the Department of Fisheries, Govt. of West Bengal

With reference to the subject mentioned above and in pursuance of the Joint Committee's recommendation on pollution and preservation of Saheb Bandh (76-acre heritage water body of Purulia), I am directed to inform you that "Fishing activities in highly weeded areas are strictly prohibited until restoration measures improve the ecological balance of Saheb Bandh, Purulia". In this regard, sufficient flex may be exhibited in highly weeded areas of Saheb Bandh.

This may be treated as MOST URGENT.

Bandyop 29/12/25
 Assistant Director of Fisheries
 Purulia

Memo No.: 557 /1(7)/ADF/ Purulia

Date: 29/12/2025

Copy forwarded for information to

1. The Deputy Secretary to the Govt. of West Bengal, Department of Fisheries, Benfish Tower (7th & 8th floor), 31 G.N. Block, Salt Lake City, Sector-V, Kolkata-700091
2. The Director of Fisheries, West Bengal.
3. The District Magistrate, Purulia
4. The Additional District Magistrate (ZP), Purulia
5. The Deputy Director of Fisheries, Western Zone, Medinipur
6. The Chairman, Purulia Municipality
7. The Fishery Extension Officer, Purulia I, Additional Charge of Purulia Municipality

Bandyop 29/12/25
 Assistant Director of Fisheries
 Purulia

ATTESTED

AB
JYOTI BANDYOPADHYAY
 NOTARY PUBLIC
 Govt of West Bengal Purulia.

02 MAY 2026



Government of West Bengal

Department of Fisheries, Aquaculture, Aquatic Resources & Fishing Harbours,
31, GN Block, IT Building, 7th & 8th Floor, Sector-3, Salt Lake, Kolkata-700091

No. 3226-Fish/FI-15012(20)/4/2025-SECTION(FI)

Date: 24/12/2025

From: The Deputy Secretary to the Government of West Bengal.

To: The Assistant Director of Fisheries, Purulia.

Sub: Submission of report on assessment of fish population in Saheb Bandh, Purulia in compliance with NGT directions in O.A. No. 184/2025/EZ - Reg.

Ref: Hon'ble NGT (EZB) Order dated 09.10.2025 in O.A. No. 184/2025/EZ (Subhas Datta vs. State of West Bengal & Ors.). Joint Committee Inspection Report dated 18.11.2025 submitted by WBPCB vide affidavit dated 19.12.2025.

Sir,


The undersigned is directed to refer to the above subject and to state that, in pursuance of the Joint Committee's recommendation on pollution and preservation of Saheb Bandh (76-acre heritage water body, Purulia), the Department of Fisheries has been directed to "conduct an assessment of the fish population in Saheb Bandh and take steps to prevent fishing activities in highly weeded areas until restoration measures improve the ecological balance".

In the above circumstances, the undersigned is further directed to request you to submit a report on the said observation of the Committee to this Department by 05.01.2026 without fail, so that necessary onward action may be taken from this end.

This may be treated as MOST URGENT.

Encl: As Stated.

Yours faithfully,


Deputy Secretary
to the Govt. of West Bengal

No. 3226-Fish/FI-15012(20)/4/2025-SECTION(FI)

Date: 24/12/2025

1. The Director of Fisheries, Govt. of West Bengal. (He is requested to submit a report on the basis of the direction of the Hon'ble NGT (EZB) Order dated 09.10.2025 in O.A. No. 184/2025/EZ to this Department by 05.01.2026).

Deputy Secretary
to the Govt. of West Bengal



Annexure I

Assessment of fish population in Saheb Bandh, Purulia as on 30/12/2025

Fish species available:

List of commonly and frequently found fish species during harvest / catch by the fishers.

1. Rohu (*Labeo rohita*)
2. Catla (*Catla catla*)
3. Mrigal (*Cirrhinus mrigala*)
4. Silver carp (*Hypophthalmichthys molitrix*)
5. Grass carp (*Ctenopharyngodon idella*)
6. Common carp (*Cyprinus carpio*)
7. Sal (*Channa marulius*)
8. Lata (*Channa gachua*)
9. Koi (*Anabas testudineus*)
10. Singi (*Heteropneustes fossilis*)
11. Magur (*Clarias batrachus*)
12. Punti (*Puntius ticto*)
13. Mourala (*Amblypharyngodon mola*)
14. Tilapia (*Oreochromis niloticus*)

Fish Stock: At present there are about 11.5 MT fish stock in Saheb Bandh

The data has been collected from the daily catch by the fishers of the Nagmata Keot Fish Production Group, Ward No. 19, Pokabandh, PO: Purulia, Purulia 723101, doing pisciculture at Saheb Bandh.

[Signature] 30/12/25
Assistant Director of Fisheries
Purulia

ATTESTED
[Signature]
JAI BANDYOPADHYAY
NOTARY PUBLIC
West of West Bengal Purulia

02 MAY 2026

GOVERNMENT OF WEST BENGAL
OFFICE OF THE CHIEF MEDICAL OFFICER OF HEALTH
ZILLA SWASTHYA BHAWAN, RANCHI ROAD, PURULIA - 723101
E-mail ID - cmohpur@gmail.com

Memo No: 1424

Date: 25/4/26

To

The Secretary / Authorized Representative
 RAMESHWARLL SINGHANIA SEVA PRATISTHAN
 434, west lake road, P.O.+P.S.- Purulia,
 Purulia - 723101, West Bengal.

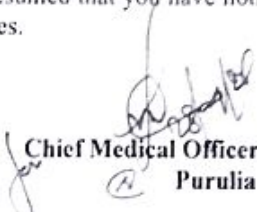
Subject: Explanation seeking regarding the status of treatment of liquid waste on issues discussed in meeting dated 25/03/2026 at the Chamber of the Addl. District Magistrate (LR), Purulia.

With reference to the letter vide memo no 11/ (8)/ENV Dated: 25/03/2026 the meeting held on 25/03/2026 at the Chamber of the Addl. District Magistrate (LR), Purulia, regarding the matter of fish dying and pollution in Saheb Bandh, it was resolved that necessary remedial measures would be taken by the concerned authority/establishment.

You are therefore requested to clarify within 7 (seven) days from the date of issue of this letter:

What action has been taken by your establishment in compliance with the decisions of the aforesaid meeting.

Failing to submit your reply within the stipulated time, it will be presumed that you have nothing to state in your defence, and further necessary action will be taken as per rules.


 Chief Medical Officer of Health
 Purulia

Memo No:

Date:

Copy forwarded for information and necessary action to:

1. The PA to the District Magistrate, Purulia.
2. The CA to the Addl. District Magistrate (LR), Purulia.
3. The Divisional Forest officer, Purulia.
4. The Senior Environmental Engineer, Asansol Regional Office, PCB.
5. District Pollution Control Authority, Purulia.
6. The Executive Officer, Purulia Municipality.
7. The Asst. Director of Fisheries, Purulia.
8. The Asst. Engineer (Mechanical), PHED, Purulia.
9. Office Copy.

Chief Medical Officer of Health
 Purulia

ATTESTED


SRI BANDYOPADHYAY
 NOTARY PUBLIC
 Govt of West Bengal Purulia

02 MAY 2026

GOVERNMENT OF WEST BENGAL
OFFICE OF THE CHIEF MEDICAL OFFICER OF HEALTH
ZILLA SWASTHYA BHAWAN, RANCHI ROAD, PURULIA - 723101
E-mail ID - cmohpur@gmail.com



Memo No: 1423

Date: 28/4/26

To
 The Secretary / Authorized Representative
 Rotary Club of Purulia
 433, WEST LAKE ROAD, P.O. + P.S. - PURULIA
 Purulia - 723101, West Bengal

Subject: Explanation seeking regarding the status of treatment of liquid waste on issues discussed in meeting dated 25/03/2026 at the Chamber of the Addl. District Magistrate (LR), Purulia.

With reference to the letter vide memo no 11/ (8)/ENV Dated: 25/03/2026 the meeting held on **25/03/2026** at the Chamber of the **Addl. District Magistrate (LR), Purulia**, regarding the matter of fish dying and pollution in **Saheb Bandh**, it was resolved that necessary remedial measures would be taken by the concerned authority/establishment.

You are therefore requested to clarify within **7 (seven) days** from the date of issue of this letter:

What action has been taken by your establishment in compliance with the decisions of the aforesaid meeting.

Failing to submit your reply within the stipulated time, it will be presumed that you have nothing to state in your defence, and further necessary action will be taken as per rules.

Chief Medical Officer of Health
 Purulia

Date:

Memo No:

Copy forwarded for information and necessary action to:

10. The PA to the District Magistrate, Purulia.
11. The CA to the Addl. District Magistrate (LR), Purulia.
12. The Divisional Forest officer, Purulia.
13. The Senior Environmental Engineer, Asansol Regional Office, PCB.
14. District Pollution Control Authority, Purulia.
15. The Executive Officer, Purulia Municipality.
16. The Asst. Director of Fisheries, Purulia.
17. The Asst. Engineer (Mechanical), PHED, Purulia.
18. Office Copy.

Chief Medical Officer of Health
 Purulia

ATTESTED

ASST BANDYOPADHYAY
NOTARY PUBLIC
 West Bengal, Purulia.

02 MAY 2026

Ref: Minutes of meeting and resolution vide memo no 11/(8)/ENV dated 25/03/2025



During inspection on 18/11/2025, two Hospitals were found flouting environmental norms by discharging wastewater from their Hospital premises without any treatment.

As per the files and records maintained with this office, M/s Rameswar Lal Singhania Seva Pratishthan & M/s Rotary Club of Purulia Service Center possess valid Consent to Establish (CTE) and Consent to Operate (CTO) issued by the West Bengal Pollution Control Board. Notwithstanding the above statutory compliances, both the Hospitals admitted during inspection that they have not installed any Effluent Treatment Plant for treating liquid waste generated from the healthcare establishment. For your convenience, CTO documents have been included in this report.

On the basis of non-compliances observed, State Board has issued Show Cause notices to both the hospitals vide letter from Operation & Execution Cell, West Bengal Pollution Control Board dated 22/12/2025

Enclosed with this report are the hospitals' replies to the show cause notices from the State Board.

Anik Barman, AEE

Asansol Regional Office, WBPCB

ATTESTED

ANIL BANDYOPADHYAY
NOTARY PUBLIC
West Bengal, Purulia

02 MAY 2026



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 033-2202-3000
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No. 11385-367/WPB/O & E/2019(Pt.-I)

Date: 22/12/2025

To,

M/s. Rotary Club Of Purulia Service Centre
(A unit of Rotary Club of Purulia Charitable Trust),
West Lake Road, P.O., P.S. & Dist. - Purulia,
PIN-723101

SHOW-CAUSE NOTICE

WHEREAS, M/s. Rotary Club Of Purulia Service Centre (A unit of Rotary Club of Purulia Charitable Trust) located at West Lake Road, P.O., P.S. & Dist. Purulia, PIN-723101 (hereinafter referred to as HCU) operating as a Health Care Establishment.

AND WHEREAS, the HCU has obtained Consent to Operate from the State Board. While submitting Consent to Operate application, the HCU submitted that it has already installed Effluent Treatment Plant (ETP).

AND WHEREAS, in connection with original application no. 184/2025/EZ of Hon'ble National Green Tribunal - Eastern Zonal Bench, a committee was constituted and the health care establishment was inspected by the Committee on 18/11/2025. Excerpts of the inspection report is as follows: -

Notwithstanding the above statutory compliances, both hospitals admitted, without any ambiguity, that they have not installed any Effluent Treatment Plant (ETP) for treating liquid waste generated from their healthcare activities. The management representatives confirmed that no construction activity for the ETP has commenced and that no equipment procurement has taken place. They also could not produce any approved engineering design, process flow diagram, or vendor documentation related to an upcoming ETP. Both hospitals currently discharge untreated effluent into the municipal drainage network adjacent to the premises'.

NOW THEREFORE, in view of the above observation, and exercising the power delegated to the State Board, M/s. Rotary Club Of Purulia Service Centre (A unit of Rotary Club of Purulia Charitable Trust) located at West Lake Road, P.O., P.S. & Dist. Purulia, PIN-723101 W.B. is hereby directed to show cause for above-mentioned suppression of fact and non-compliance of environmental norms within 07 days from the date of issue of this letter.

[Signature] 22.12.2025
Chief Engineer

Operation & Execution Cell
West Bengal Pollution Control Board



ROTARY CLUB OF PURULIA SERVICE CENTRE

Rotary  **Multi-Speciality Hospital**
(A Unit of Rotary Club of Purulia Charitable Trust)

West Bengal Pollution Control Board

Date: 01 January 2026

To
The Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board
Paribesh Bhawan, 10A, Block – LA
Sector III, Bidhannagar
Kolkata – 700 106

19/01/26



Sub: Reply to Show Cause Notice vide Memo No. 11385-367/WPB/O&E/2019(Pt.-I) dated 22/12/2025.

Respected Sir,

This is with reference to the Show Cause Notice vide Memo No. 11385-367/WPB/O&E/2019(Pt.-I) dated 22/12/2025 issued to us regarding suppression of fact about the installation of the Effluent Treatment Plant (ETP) at Rotary Club of Purulia Service Centre Multi-Speciality Hospital.

In this regard, we respectfully submit that the hospital had indeed installed an ETP at the premises. However, during a subsequent inspection conducted by the Fire Service Department, it was observed that the existing location of the ETP was not in compliance with the prescribed fire safety norms. Accordingly, the Fire Service authorities instructed the hospital to relocate the ETP to an alternative suitable location within the premises to ensure full compliance with fire safety regulations.

In compliance with the said instructions, the hospital immediately took necessary steps and dismantled the ETP to relocate at another place followed by instruction to the vendor to complete the reinstallation of the ETP within a month.

The earlier communication stating installation of the ETP was made in good faith, as the ETP had already been installed; however, the subsequent requirement of relocation due to fire safety norms led to the current status.

We assure you that the hospital is fully committed to complying with all statutory and environmental norms and shall ensure that the ETP is made fully operational within the stipulated timeline.

We request your kind consideration of the above facts and pray that the matter may be viewed sympathetically.

Thanking you.

Yours faithfully


Rtn. Amitav Lohariwal
Chairman

EE (Asansol Ro)
may 19, 2026
09/01/26

Dist No 0048, Date: 05/01/26
West Bengal Pollution Control Board

EE (O&E)
07.01.26



LiFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph. No.: 033-2202-3000
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No. 11386 - 367/WPB/O & E/2019(Pt.-I)

Date: 22/12/2025

To,

M/s. Rameshwarlal Singhania Seva Pratisthan,
Lake Road, City/Vill.-Purulia, PO-Purulia,
PS-Purulia (Town), Dist.-Purulia, PIN-723101

SHOW-CAUSE NOTICE

WHEREAS, M/s. Rameshwarlal Singhania Seva Pratisthan located at Lake Road, City/Vill.-Purulia, PO-Purulia, PS-Purulia (Town), Dist.-Purulia, PIN-723101 (hereinafter referred to as HCU) operating as a Health Care Establishment.

AND WHEREAS, the HCU has obtained Consent to Operate from the State Board. While submitting Consent to Operate application, the HCU submitted that it has already installed Effluent Treatment Plant (ETP).

AND WHEREAS, in connection with original application no. 184/2025/EZ of Hon'ble National Green Tribunal – Eastern Zonal Bench, a committee was constituted and the health care establishment was inspected by the Committee on 18/11/2025. Excerpts of the inspection report is as follows: -

'Notwithstanding the above statutory compliances, both hospitals admitted, without any ambiguity, that they have not installed any Effluent Treatment Plant (ETP) for treating liquid waste generated from their healthcare activities. The management representatives confirmed that no construction activity for the ETP has commenced and that no equipment procurement has taken place. They also could not produce any approved engineering design, process flow diagram, or vendor documentation related to an upcoming ETP. Both hospitals currently discharge untreated effluent into the municipal drainage network adjacent to the premises.'

NOW THEREFORE, in view of the above observation, and exercising the power delegated to the State Board, M/s. Rameshwarlal Singhania Seva Pratisthan located at Lake Road, City/Vill.-Purulia, PO-Purulia, PS-Purulia (Town), Dist.-Purulia, PIN-723101 W.B. is hereby directed to show cause for above-mentioned suppression of fact and non-compliance of environmental norms within 07 days from the date of issue of this letter.

Kumar 22.12.2025
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

ATTESTED

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ABIT BANDYOPADHYAY
NOTARY PUBLIC
Govt of West Bengal Purulia.

02 MAY 2026

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RAMESHWARLALL SINGHANIA SEVA PRATISTHAN

A UNIT OF RAMESHWARLALL SINGHANIA CHARITABLE TRUST

(Multi Speciality Hospital)

West Lake Road, Purulia - 723101 (West Bengal)

E-mail: rssphospital@rediffmail.com, rssphospital@gmail.com

Contact No.: 8145900440

GSTIN:- 19AAATR7359B1ZD

Date: 29.12.2025

West Bengal Pollution Control Board

81
19/01/26

To
The Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board
Paribesh Bhawan, 10A, Block LA, Sector III, Bidhannagar
Kolkata 700 106
Email : net.wbpcb-wb@bangla.gov.in

Dear Sir

Reg: Response to your Show-Cause Notice
Your Memo No. 11386-367/WPB/O & E/2019(Pt.-I) dated 22.12.2025

With regards to your above mentioned Show-Cause Notice, we are actively in the process of procurement and installation of Effluent Treatment Plant for treatment of liquid waste generated from healthcare activities at our location on priority basis and have already started the process of collection of offers for the same.

We apologise for the delay in the same and request you to grant us some time to have this completed as soon as possible for fulfilment of necessary environmental norms.

Thanking you
Your's faithfully,
For Rameshwarlall Singhania Seva Pratisthan

Amalendu Nayak
Manager



EE (Asansol R.O.) may pl. rec.
Rishu
09/01/26



0098 Date 07/11/26
07/11/26

ROTARY CLUB OF PURULIA SERVICE CENTRE



Multi-Speciality Hospital
(A Unit of Rotary Club of Purulia Charitable Trust)



Date: May 01, 2026

To
The CMOH
Purulia

Sub: Explanation seeking regarding the status of treatment of liquid waste.

Respected Sir,

Greetings from Rotary Club of Purulia Service Centre!

This is in lieu to your letter vide Memo No. 1423 dated 28/04/2026, we would like to bring into your notice that an inspection was carried out by the West Bengal Pollution Control Board regarding the treatment of liquid waste of our hospital. We were instructed to install an ETP on urgent basis.

Based on their instruction we took immediate remedial measures and procured and installed and ETP unit in our premises few days ago. As of now it is under trial run and will be fully functional within fortnight.

Sir, your team visited our hospital on 30/04/2026 and found the ETP unit under trial run. We will submit the final report as soon as it becomes fully functional.

Thanking you in anticipation of your kind consideration.

With warm regards,

Amitav Lohariwal
Rtn. Amitav Lohariwal
Chairman

ATTESTED
AS
ASIT BANDYOPADHYAY
NOTARY PUBLIC
West Bengal Purulia.

02 MAY 2026



RAMESHWARLALL SINGHANIA SEVA PRATISTHAN

A UNIT OF RAMESHWARLALL SINGHANIA CHARITABLE TRUST

(Multi Speciality Hospital)
 West Lake Road, Purulia - 723101 (West Bengal)
 E-mail: rssphospital@rediffmail.com, rssphospital@gmail.com
 Contact No.: 8145900440
 GSTIN:- 19AAATR7359B1ZD



Date: 01.05.2026

To
 The Chief Medical Officer of Health
 Purulia

Dear Sir,

Subject: Explanation seeking regarding the status of treatment of liquid waste on issues discussed in meeting dated 25/03/26 at the chamber of the Addl. District Magistrate (LR), Purulia.

With respect to your Memo No. 1424 dated 28.04.2026 in this regard, we would like to confirm that liquid waste from our Hospital is not being discharged in any manner into the Saheb Bandh.

Further, we are already in the process of having ETP plant installed at our premises (work is already in progress) and the same shall be completed shortly.

This is for your kind information.

With regards,

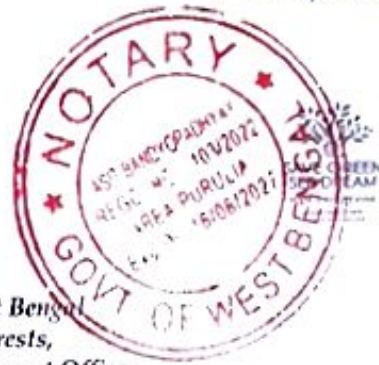
 Authorized Signature

Rameshwarlall Singhanian Seva Pratisthan

ATTESTED


SHI BANDYOPADHYAY
 NOTARY PUBLIC
 301 of West Bengal Purulia

02 MAY 2026



Government of West Bengal
Directorate of Forests,
Office of the Divisional Forest Officer,
Purulia Division

Phone No. : 03252 - 222329 & FAX No. : 03252 - 228323
Email: dfopfd@gmail.com & dfopur-wb@nic.in

No. 1991/28-1

Dated, Purulia, 28/04/2026

From : The Divisional Forest Officer,
Purulia Division

To : The Deputy Magistrate & Deputy Collector,
& Officer-In-Charge, Environment and Pollution, Purulia

Sub. : Regarding the abandoned building within Subhash Park, Purulia

Ref. : Your Office Memo No. 11/(8)/ENV, dt. 25.03.2026

With reference to above, this is for favour of your kind information that Subhash Park comes under the Administrative control of Deputy Conservator of Forests, Urban Recreation Forestry Division, with Headquarters at Kolkata. As discussed with the concerned authority, this is to submit that the abandoned, unfinished structure in question is a part of visitor facility under a project, "Development of Eco-tourism Complex at Saheb Bandh by intensified management of biodiversity & reconditioning of Subhash Park at Purulia". However, the structure in question, could not be made functional due to paucity of Fund.

This is for your kind perusal.


Divisional Forest Officer,
Purulia Division

No. 1991/28-1

Dated, Purulia, 28/04/2026

Copy forwarded to:

1. The Deputy Conservator of Forests, Urban Recreation Forestry Division
2. The Divisional Forest Officer, Kangsabati North Division


Divisional Forest Officer,
Purulia Division

ATTESTED



ASST BANDYOPADHYAY
NOTARY PUBLIC
Govt of West Bengal Purulia

02 MAY 2026